

ग्रान्धप्रवेश के साइक्लोन के सम्बन्ध में जो रिलीफ कमेटी बनाई गई है, उसमें भी वही लोग हैं। जनरल सैक्रेटरी हैं उसके मेजर जनरल मैत्रा, ज्वाइंट सैक्रेटरी भौमिक, जिसके बारे में आरोप हैं और ये ही लोग आज भी रिलीफ कमेटी में हैं। करोड़ों रुपये का माल आज भी ये वितरण कर रहे हैं। इसलिये मैं सरकार से मांग कर रही हूँ कि वह बताये कि जांच की गई है या नहीं? क्या हुआ इस बारे में हमें हाउस में इसकी मालूमता कराये।

(iii) REPORTED MISUSE OF GOVERNMENT MACHINERY IN U.P. BIHAR AND PUNJAB IN THE COMING BYE-ELECTIONS,

SHRI VAYALAR RAVI (Chirayinkil): Sir, under Rule 377 may I draw the attention of the House and the Government to an important matter of public importance and immediate action by the Government.

Within coming few days a few Constituencies in the different States like U.P., Bihar and Punjab will go in for bye-election. These bye-elections are very important and significant and the major contestants are the Chief Minister of U.P. and Bihar respectively. The U.P. Chief Minister is contesting from Nidhauri Kalan Constituency in U.P. and the Chief Minister of Bihar is contesting from Phulparas Constituency. There are two other constituencies Barhara and Nirsa which are also going in for bye-elections. It is reported that Government Machinery is being misused in favour of the ruling party. The entire Government Machinery are being put into gear for an all out effort to secure victory for the two Chief Ministers. A large number of vehicles including the Government vehicles are being used and lakhs of rupees are being poured in by the ruling party for the sake of winning the seats by these two Chief Minis-

ters. This is a complete and blatant abuse and misuse of authority and violation of election laws and norms. It is also feared that ruling party has planned for the large scale rigging of the election with the help of police and anti-social elements.

Moreover, a large contingent of anti-social elements are being brought in by the ruling party to intimidate the Congress workers and other opposition party workers. Police are being kept as silent spectators. Law has been taken in their own hands by these elements for the benefit of the ruling party. Congress leaders including the P.C.C. President of U.P. and Bihar complained to the Election Commission and sought their immediate intervention. But it is surprising that the Election Commission is preceeding to be unaware and has closed their eyes towards this large scale corrupt practices by the ruling party.

It may be noted that during the bye-election in Kerala where the Chief Minister of Kerala was contesting the Election Commission was so eager to send an observer there. The observer was completely looking after the election and giving statements to please the Janata Party. But here in these bye-elections where the two Chief Minister are contesting the Election Commission is adopting a different attitude.

The Election Commission is Constitutional authority to protect the interest of the citizens and conduct a free and fair election. If they fall in the duty, it will be a sad day for Indian Democracy.

Unfortunately, the Election Commission is turning a deaf ear to all these complaints and allowing situation to worsen everyday. This is only to help the ruling party to abuse and misuse the authority to intimidate and coerce and threaten the voters to win the seats.

[Shri Vayalar Ravi]

In view of the above facts I demand immediate intervention of the Election Commission to ensure a free and fair election in those constituencies and put an end to the misuse of Government machinery.

13.34 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL) 1977-78—
Contd.

MR. DEPUTY-SPEAKER: We shall now take up further discussion of the supplementary demands for grants (General). Shri Alagesan may continue his speech.

SHRI O. V. ALAGESAN (Arkonam): I want to speak on demand No. 40. I am grateful for the opportunity to voice the pain and anguish and the sorrow of the people of Tamil Nadu and Andhra Pradesh who had lost everything, their huts, little possessions their kith and kin and their cattle, in fact everything they had. The tragedy enacted by the elements, wind, waves and waters in Tamil Nadu and Andhra Pradesh on the fateful days between 12 and 19 November is too grim and ghastly for words. In the face of such tragedy I feel that all boundaries of State and Central jurisdiction should vanish and the government must act as one authority and agency for relief and rehabilitation. The unseemly quarrel and the mudslinging that was witnessed in Andhra Pradesh between the Central and the State authorities has not added to the reputation of those who participated in it. This is not the first time that our country faces problems of relief and rehabilitation caused by either man's folly or nature's fury. I think all of us should put our shoulders to the wheel and left our people from the slough of dependency into which they have fallen. The steps which the hon. Finance Minister proposes are too meagre to meet the requirements

of the situation there. He has come out with a demand for Rs. 125 crores which will be released as advance plan assistance to the cyclone affected States of Tamil Nadu, Andhra Pradesh and Kerala. This is clubbed with another demand for an extra Rs. 250 crores as additional plan assistance. The way the two demands have been clubbed shows that they treat the normal demands of the States for developmental assistance and the special demands of the States very badly affected by cyclones in the same manner. They don't make any distinction between the two. In answer to a question put on 2nd December 1977, various amounts were given under "Requests from State Governments for special central assistance" and when the amounts are added, it comes to as much as Rs. 982.70 crores. I do not know how far the Central Government is going to meet these demands. They have only provided Rs. 250 crores. In this statement you find that Andhra Pradesh has asked for an assistance of Rs. 30 crores exclusive of cyclone relief assistance. Tamil Nadu has asked for Rs. 41.5 crores exclusive of cyclone relief assistance. Kerala has asked for Rs. 21 crores exclusive of cyclone relief assistance. Even these add to a big figure. But the Finance Minister coolly comes here and says, he will give only Rs. 125 crores for all these 3 States. Under Supplementary Demand No. 2 a similar situation has arisen. Here it is about Assam and West Bengal which have been badly affected by floods and the centre proposes to release foodgrains from the stocks with FCI. 80,000 tonnes of wheat are being released over and above the requirements of the public distribution system of these two States. The cost of this 80,000 tonnes of wheat has been calculated at Rs. 10 crores. The centre proposes to give this amount of Rs. 10 crores to the FCI and treat it as grant in aid. So, under Demand No. 2 the words used are 'grant in aid'. But in the demand relating to the 3 southern States, the words used are